

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 385/94.

Date of Order: 30-3-94.

Between:

S.Anjaiah

.. Applicant.

and

Hyderabad Central Division, CPWD
Nirman Bhavan, Koti, Hyderabad.

2. The Executive Engineer(Civil), Hyderabad
Central Division-III, Central P.W.D.
Nirman Bhavan, Koti, Hyderabad.
3. Asst.Engineer, H.C.S.D.III/1, C.P.W.D.
Gachibowli, Hyderabad-123.

.. Respondents.

For the Applicant: Mr.P.B.vijayakumar, Advocate.

For the Respondents: Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

Notice before admission.

It is stated for Sri N.R.Devraj, that the applicant was appointed as per order dated 12-1-93 to the post of Belder a post in regard to which sanction was expected from Chief Engineer and as the said sanction was not given, R-2 was constrained to pass the impugned order rescinding the order dated 12.1.93 whereby the applicant was appointed.

In view of the above statements for the respondent, it is not a case where the impugned order has to be suspended.

It is submitted for the applicant that before his appointment as per order dated 12.1.93 he worked on Casual Labourer from 1983 in the Office of R-3. If the applicant is willing to work as Casual Labourer pending disposal of this OA, he is free to approach R-3 by making a submission to him that he may be engaged as Casual Labourer and if such representation is going to be made to R-3 and if his juniors are continuing and if work is available, he had to be engaged without retrenching any casual labourer working by the date of such representation if it is going to be filed.

Abdul

Deputy Registrar(J)CC

To

1. The Superintending Engineer(Civil) Hyd.Central Divn, CPWD, Nirman Bhavan, Koti, Hyderabad.
2. The Executive Engineer (Civil) Hyd.Central Divn-III, Central P.W.D. Nirman Bhavan, Koti, Hyderabad.
3. The Asst.Engineer, H.C.S.D.III/1 C.P.W.D.Gachibowli, Hyd-123.
4. One copy to Mr.P.B.vijayakumar, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One spare copy.

PVM

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

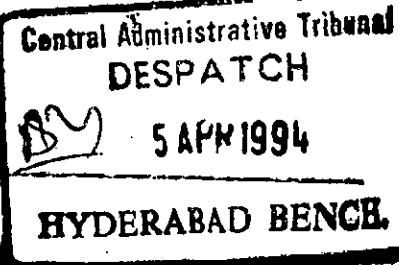
THE HON'BLE MR.TOCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 30-3-1994

ORDER/JUDGEMENT



in

O.A.No.

385/94

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

part on 27/5/94
y-subm

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

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